

[English]

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, kindly give me half-a-minute's time. The importance of the issue is highlighted by your kind observations. As hon. Speaker you have felt that the issue is such and we greatly value and respect your observations. Now, the feelings of the House are also there which you should kindly consider. They should be conveyed to the appropriate authority, not by you but by the Government. The Government should convey this to the appropriate authority.

MR. SPEAKER: Yesterday, I had said that such matters are better to be discussed in a meeting convened by the Prime Minister with the Chief Ministers, like NDC or National Integration Council's meeting.

SHRI SOMNATH CHATTERJEE: The feelings should be conveyed. I would also say, why not have a proper inquiry. That is what is demanded and that is what we have said.

[Translation]

SHRI RAM VILAS PASWAN: Sir, we are taking it very seriously. Since this is Apolitical assassination, we urge the hon. Home Minister to expedite the inquiry through the C.B.I. We would demand a statement on this matter by the Government. The Government should make a statement tomorrow or day after tomorrow whenever it find appropriate.

SHRI DIGVIJAYA SINGH (Rajagarh): Sir, I request that...

MR. SPEAKER: It would be better if you speak tomorrow.

(Interruptions)

SHRIDIGVIJAYA SINGH: Sir, I will take only a minute. Funds are being collected all

over the country for the construction of the temple at the Ram Janmabhoomi.

[English]

MR. SPEAKER: I am not allowing that matter to be raised again.

(Interruptions)

SHRI DIGVIJAYA SINGH: With your permission, I am raising it.

(Interruptions)

MR. SPEAKER: No. Tomorrow, not today.

(Interruptions)*

PAPERS LAID ON THE TABLE

Notifications under Bureau of Indian Standards, Act, 1986 and Consumer Protection Act, 1986

[English]

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRIKAMALUD-DIN AHMED): I beg to lay on the Table-

- (1) A copy of the Bureau of Indian Standards (Certification) Amendment Regulation, 1991, (Hindi and English versions) published in Notification No. G.S.R. 524 (E) in Gazette of India dated the 9th August, 1991 under section 39 of the Bureau of Indian Standards Act, 1986. [Placed in Library See No- LT-606/91]
- (2) A copy of the Notification No. S.O 539 (E) (Hindi and English versions) published in Gazette

of India dated the 22nd August, 1991 constituting an Executive Committee consisting of 15 Members of the Bureau of the Indian Standards for a period of two years issued under sub-section (1) of section 4 of the Bureau of Indian Standards Act, [Placed in Library See No-LT-607/91]

- (3) A copy of the Consumer Protection (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 533 (E) in Gazette of India dated the 14th August, 1991 under sub-section (1) of section 31 of the Consumer Protection Act, 1986. [Placed in Library See No- LT- 608/91]

Notification Under Administrative Tribunals Act, 1985 and Annual Report of Central Vigilance Commission, New Delhi, Etc.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): On behalf of Shrimati Margaret Alva, I beg to lay on the Table—

- (1) A copy of the Central Administrative Tribunal (Group 'C' and Group 'D' posts) Recruitment (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R 544 (E) in Gazette of India dated the 8th August, 1991 under sub-section (1) Of section 37 of the Administrative Tribunals Act, 1985. [Placed in Library See No-LT- 609/91]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the period from the 1st

January, 1989 to the 31st December, 1989.

- (ii) A copy of the Memorandum (Hindi and English versions) explaining the reasons for non-acceptance of the Commission's advice in certain cases mentioned in the Report. [Placed in Library See No- LT- 610/91]

Review on the Working and Annual Report of Delhi State Industrial Development Corporation Limited, New Delhi, etc.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) A statement regarding Review by the Government on the working of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1989-90.
- (ii) Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) Showing reasons for delay in laying the papers mentioned at (1) above [Placed in Library See No-LT- 611/91]
- (3) A copy of the Half-yearly Report (Hindi and English